

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 1542 of 2021

Sunil Kumar Sultania ... Petitioner
Vs.
The State of Jharkhand & Ors. ... Respondents

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)**

For the Petitioner : Mr. Sumeet Gadodia, Advocate
For the Respondents : Mr. Rahul Saboo, AC to SC-I

I.A. No.3621 of 2021

02/ 06.09.2021 This Interlocutory Application has been preferred on behalf of petitioner for amendment in the prayer portion as well as relevant paras of the main writ petition.

Learned counsel for the petitioner seeks amendment in the prayer portion as well as relevant paras of main writ application, by incorporating the prayer as made in paragraph Nos.9, 10 & 11 of the interlocutory application, which has been necessitated due to subsequent development of facts which have transpired after filing of the instant writ petition. He further submits that if the proposed amendment is allowed, the nature of the writ petition shall not be changed.

Let the said amendment as made in paragraph No.7 of the interlocutory application be incorporated in para 1 and prayer portion as well as in relevant paras of main writ application.

Accordingly, I. A. No. 3621 of 2021 stands allowed.

W.P. (S) No. 1542 of 2021

Learned counsel for the petitioners is directed to file an amended writ petition, within a period of one week.

Put up this case soon after filing of the amended writ petition.

In the meantime, the respondents are directed to file counter-affidavit.

(Dr. S.N. Pathak, J.)